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भारतीय विधिज्ञ परिषद् **BAR COUNCIL OF INDIA**

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, New Delhi - 110 002

BCI:D:5450/2026

Date: 13.08.2026

To,

1. The Vice-Chancellor
NALSAR University of Law
Justice City, Shameerpet
Hyderabad, Telangana
2. The Secretary
All State Bar Councils

Sub.: Reconsideration and modification of the directions contained in letter No. BCI:D:5449/2026 dated 13.08.2026 concerning NALSAR University of Law, Hyderabad, including the factual inquiry and enrolment of 2026 passed-out students.

Sir/Ma'am,

The Council has thoroughly discussed and deliberated over the letter issued by the Chairman, Bar Council of India to the Vice-Chancellor, NALSAR University of Law and the Secretaries of all the State Bar Councils today.

After thorough discussion the Members are of the unanimous view that as per the latest report, vast majority of the students of NALSAR (2026 pass out students) are innocent and they were not inclined to take part in the move of disrespect.

Accordingly, the Council modifies the order of Chairman with regard to the ban on the enrolment of the NALSAR Students with the State Bar Councils. All the students will be entitled to get enrolled with the State Bar Councils of their choice.

It has further been reported by some reliable sources that a handful of teachers and outsiders were instrumental in instigating the innocent students.

The Council will wait for the inquiry report of the Learned Vice-Chancellor and the further action will be taken after receipt of the report.

The letter dated 13.08.2026 bearing No.BCI:D:5449/2026 of the Hon'ble Chairman issued today is modified to the aforementioned extent.

No student shall be made to suffer without any fault on his part.

Issued with the approval of the Council.



Manan Kumar Mishra
Chairman,
Bar Council of India